

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR**

**Original Application No. 387 of 2005**

Jabalpur, this the 25<sup>th</sup> day of August, 2005

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri Madan Mohan, Judicial Member

Pradip Kumar Ojha, S/o.  
Late B. Ojha, Date of birth –  
10.12.1957, Executive Engineer,  
(Head Quarter), Central Public  
Works Deptt., Bhopal .... Applicant

(By Advocate – Shri S. Paul)

**V e r s u s**

1. Union of India,  
Through its Secretary,  
Ministry of Urban Development  
& Poverty Alleviation (Sahari Vikas  
Avam Gharibi Upshaman Mantralaya),  
New Delhi. .... Respondents

(By Advocate – Shri P. Shankaran)

**O R D E R (Oral)**

**Bv M.P. Singh, Vice Chairman -**

Heard the learned counsel for the parties.

2. By filing this Original Application the applicant has claimed the following main reliefs :

"(ii) set aside the disciplinary proceedings initiated vide memorandum dated 28<sup>th</sup> August, 2002 Annexure A-1,

(iii) consequently command the respondents to provide all consequential benefits to the applicant as if the impugned memorandum dated 28<sup>th</sup> August, 2002 is never passed."

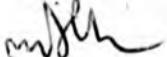
3. The brief facts of the case are that the applicant who is working as an Executive Engineer in Central Public Works Department has been

issued with a memorandum dated 28<sup>th</sup> August, 2002. He has submitted his reply to the same on 30<sup>th</sup> January, 2003. But till now the respondent has not taken any decision on the representation of the applicant submitted against the memorandum issued to him on 28<sup>th</sup> August, 2002. The learned counsel for the applicant has submitted that this Original Application can be disposed of by giving direction to the respondents to consider and decide the said representation of the applicant dated 30<sup>th</sup> January, 2003 within a time frame.

4. Accordingly, we dispose of this Original Application by directing the respondent to consider and decide the said representation of the applicant dated 30<sup>th</sup> January, 2003 and subsequent reminders given by him, by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order.

5. In view of the aforesaid the Original Application stands disposed of. No costs.

  
**(Madan Mohan)**  
 Judicial Member

  
**(M.P. Singh)**  
 Vice Chairman

“SA”

प्राप्तिकरण सं. अ०/व्या..... जवलपुर. वि.....  
 प्रतिलिपि अप्री दिन.....  
 (1) संदिक, उत्तराखण्ड राज्य विधानसभा, जवलपुर  
 (2) जामोरां श्री/महिला द्वारा दिनांक 30.1.2005 को काउंसल  
 (3) प्रत्यक्षी श्री/महिला दिनांक 30.1.2005 को काउंसल  
 (4) चंद्रलला, नेपाल, दिनांक 30.1.2005  
 सूचना एवं अधिकारक विधायकी द्वारा  
 6.9.05

*S.P.W. AN 2005*  
*P. Jhankar*  
*6.9.05* *AN 2005*  
 उप रजिस्ट्रार

*6.9.05*